COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 188 OF 2018

Dated: 13th December, 2018

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member

Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Surat Municipal Corporation Appellant(s)

Versus

Gujarat Electricity Regulatory Commission Respondent(s)

& Anr.

Counsel for the Appellant(s) : Ms. Pyoli

Counsel for the Respondent(s) : Mr. Mridul Chakravarty

Mr. Pallav Mongia for R-1

Ms. Deepa Chawan for R-2

ORDER

The learned counsel appearing for the Appellant and the Respondents submitted that the instant appeal may kindly be posted along with Appeal No. 173 of 2018 and connected cases on the grounds of this Appeal being arising out of the same Impugned Order. This fact is not disputed by the learned counsel appearing for the Respondents.

The submission made by the learned counsel appearing for the Appellant and the Respondents, as stated above, are placed on record.

Post this matter on <u>07.02.2019</u> along with Appeal No. 173 of 2018 and connected cases.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member